

(4)

RESERVED

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration O.A. No.199 of 1987

S.R.C. Agarwal Applicant

Versus

Union of India & Others Respondents

Hon.S.Zaheer Hasan, V.C.
Hon. Ajay Johri, A.M.

(By Hon. S.Zaheer Hasan, V.C.)

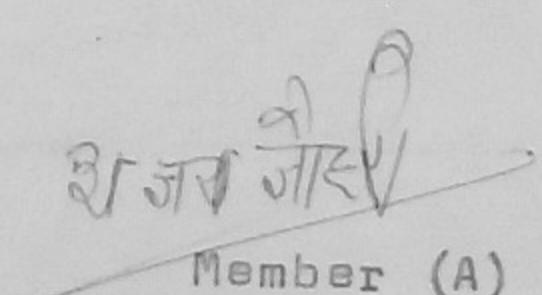
This is an application under Section 19
of the Administrative Tribunals Act XIII of 1985.

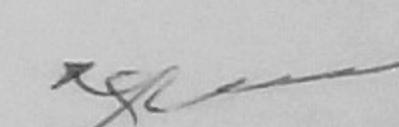
2. The applicant S.R.C. Agarwal was working as confirmed Assistant Engineer. His grievance is that he was not allowed to cross Efficiency Bar at the stage of Rs. 810/- in the scale of Rs. 650-1200 w.e.f. 1.3.1983. Various representations were of no avail. No chargesheet was submitted nor any adverse remark was communicated to him nor to his knowledge any enquiry was pending against him. So he has prayed that the authorities be directed to permit him to cross Efficiency Bar from the aforesaid date and to award him damages amounting to Rs.5,000/-.

3. The defence is that some irregularities are alleged to have been committed by the applicant between 1977 to 1982 and ^{these} ~~though~~ the irregularities were under investigation so he was not permitted to

cross Efficiency Bar.

4. The Efficiency Bar was due on 1.1.1983. We do not know on what date the irregularities of the year 1977 to 1982 came to light. So far no chargesheet has been submitted nor any specific order has been passed in this connection. In view of the above the authorities are directed to pass proper order regarding crossing the Efficiency Bar. In case his request is granted the matter would rest. The applicant will be at liberty to move this Tribunal in case he is not satisfied with the order passed by the authorities concerned. There is no question of awarding damages at this stage. The petition is disposed of accordingly with no order as to costs.


Member (A)


Vice Chairman

Dated the 19 Jan., 1988

RKM